

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**A NO. 30 OF 2019 &  
IA NO. 1596 OF 2018 & IA NO. 37 OF 2019**

**Dated: 7<sup>th</sup> March, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Kerala State Electricity Board Limited** .... **Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Mukund P.Unny  
Mr. P.V.Dnesh

Counsel for the Respondent(s) : Mr. Aashish Anand Bernard  
Mr. Paramhans Sahani for R-2

Mr. Sanjay Sen, Sr.Adv.  
Mr. Hemant Singh  
Mr.Nishan Kumar

**ORDER**

**A NO. 1596 OF 2018**  
***(Application for exemption from filing clear copies of annexures)***

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is allowed.

**IA NO. 37 OF 2019**  
**(Appl. for payment of change in law compensation)**

Learned counsel for Respondents may file reply on IA No. 37 of 2019 (*Appl. for payment of change in law compensation*) on or before 25.03.2019 with advance copy to the other side. Thereafter, learned counsel for Appellant may file rejoinder, if any, on or before 01.04.2019 with advance copy to other side.

List the matter on **02.04.2019**.

**(S. D. Dubey)**  
**Technical Member**  
Pr/kt

**(Justice Manjula Chellur)**  
**Chairperson**